

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CRL.M.P.NO.6289/2005 IN CRIMINAL APPEAL NO.354 OF 2004

HARSHARAN SINGH

Appellant (s)

VERSUS

STATE OF PUNJAB & ORS.

Respondent(s)

(For directions and office report)

Date: 27/05/2005 This Appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE P. VENKATARAMA REDDI

HON'BLE MR. JUSTICE C.K. THAKKER

(VACATION BENCH)

For Appellant(s) Mrs. Neelam Kalsi, Adv.
Mrs. Rani Chhabra, Adv.

For Respondent(s) Mr. Bimal Roy Jad, Adv.
Mr. B.K. Khurana, Adv.
Mr. Anil Bhat, Adv.

Mr. P.N. Puri, Adv

UPON hearing counsel the Court made the following
O R D E R

The passport of the petitioner shall be handed over to him in order to enable him go through the travel formalities for his proposed visit to Bangla Desh between 12th June, 2005 and 24th June, 2005. The passport shall be handed back to the concerned police officer by 30th June, 2005. The CRL.M.P. is disposed of accordingly.

(A.S. BISHT)

(PUSHAP LATA BHARDWAJ)

COURT MASTER

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